

GOVERNMENT OF INDIA
MINISTRY OF COAL

LOK SABHA
UNSTARRED QUESTION NO. 3082
TO BE ANSWERED ON 14.3.2018

Physical Verification of Coal

3082. SHRI SUNIL KUMAR SINGH:

Will the Minister of COAL be pleased to state:

- (a) whether physical verification of the land of Coal India Limited (CIL) has been done through any survey;
- (b) if so, the details thereof along with the date on which the said verification was done;
- (c) if not, whether the Government proposes to carry out physical verification of the land; and
- (d) if so, the time by which it will be completed?

A N S W E R

MINISTER OF RAILWAYS AND COAL
(SHRI PIYUSH GOYAL)

(a) & (b): Yes, Madam. Physical verification in case of Forest land is done through DGPS survey whereas in case of Non- Forest land, physical verification is done through survey at the time of taking physical possession of land either through survey team of the subsidiary independently or under supervision of State officials.

The job of physical verification of land through survey is a continuous process. It is also dependent on the mode of acquisition. In case of land acquired under LA Act 1894, State Government gives possession of land after completion of all the formalities like plot information/verification, disbursement of compensation etc. Similarly, in case of land acquired under Section 9(1) and 11(1) of CBA(A&D) Act, 1957, physical verification is done at the time of taking over physical possession of the land after providing all the legitimate claims of compensation and other Resettlement and Rehabilitation benefits including employments.

(c) & (d): Does not arise in view of reply given in (a) & (b).
